

<p>भारत सरकार वित्त मंत्रालय, राजस्व विभाग अप्रत्यक्ष कर एवं सीमाशुल्क बोर्ड सीमाशुल्क आयुक्त का कार्यालय, हवाई कार्गो निर्यात नवीन सीमाशुल्क भवन, नई दिल्ली -37</p>		<p>Government of India Ministry of Finance, Department of Revenue Central Board of Indirect Taxes & Customs Office of the Commissioner of Customs Air Cargo Export New Customs House, New Delhi – 110037 Fax : 011-25654647 Email : accaeo.delhi@icegate.gov.in</p>
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Date : 10.12.2021

To

1. The Director General, Narcotics Control Bureau, / Ministry of Home Affairs, /West Block No. – 1, /Wing No. -05,/ R.K. Puram, /New Delhi- 110066
2. The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi – 110002
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No VI, 2nd Floor, RK Puram, New Delhi- 110066
4. The Commissioner, Directorate of Legal Affairs, / 4th Floor, Rajendra Bhawan, 2010, Deendayal Upadhyay Marg, New Delhi- 110002.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackerey Marg, Opp Patkar Hal, New Marine Lines, Mumbai-400020
6. All Chief Commissioners, Customs, Customs (Prev), Goods & Service Tax, Goods & Service Tax (Audit)

महोदय /महोदया/Sir/Madam,

विषय/Sub: Grant of Authorized Economic Operator (AEO-T2) status to M/s Shiroki Automotive India Private Limited, Registered Office Unit 108, Suncity Success Tower, Sector-65, Golf Course Extension Road, Gurugram, Haryana– reg.

(1) **M/s Shiroki Automotive India Private Limited, Registered Office Unit 108, Suncity Success Tower, Sector-65, Golf Course Extension Road, Gurugram, Haryana** have applied for AEO-T2 Certification in terms of CBIC Circular No. 33/2016- Cus, dated 22.07.2016 (available on CBEC Website)

(2) A list of units of **M/s Shiroki Automotive India Private Limited**, is enclosed as Annexure – A1.

(3) Further , it is also requested that details regarding below mentioned points may be intimated to this office positively within 14 days of receipt of this letter vide post or through fax/Email given above (header of the letter).

(i) Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, and clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

(ii) Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

(iii) Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under the Customs Act, 1962 (other than those mentioned in Point 1 & 2 above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/ order and revenue implication. In case this applicant has come to any adverse notice of the department / Govt., details may please be communicated. In case any fresh / new SCN is issued in future, the same may be intimated / endorsed to this office, so that the status / accreditation can be reviewed.

(4) These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the said circular. In case no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in granting 'AEO' status to the applicant.

(5) Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or in future, the same may also be informed to us.

Yours faithfully,

Encl: Annexure-A

(eoffice generated, signature not required)

Arvind Kumar Meena
Deputy Commissioner
CRM, ACC Export, Delhi